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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO. 2746/2002

Wednesday, this the 23rd day of October, 2002

Hon'ble Shri Justice V S Aggarwal, Chairman
Hon'ble Shri M P Singh, Member (A)

Raghvendra Kumar Kansal
s/o Late Shri Anand Prakash
r/o 1-B, Deepa Apptt.,
Patparganj, N.Delhi-92
Ex. JIO-1 (G), Intelligence Bureau,
M.H.A. (Govt. of India)

..Applicant

(Applicant in person)

Versus

The Director, Intelligence Bureau,
MHA (Govt. of India)
Union of India

..Respondents

O R D E R (ORAL)

Justice V S Aggarwal:

Shri Raghuvendra Kumar Kansal appears in person. While the applicant was functioning as JIO and was transferred, it is alleged that he continued to remain absent from duty w.e.f. 1.11.1991. The charges were to held/ have been proved and as a consequence thereto, an order had been passed removing the applicant from service w.e.f. 28.2.1994. The applicant, at that relevant time, did not file any application in this Tribunal instead he, after five years, preferred an appeal and thereafter filed a representation which have since been dismissed.

2. The applicant submitted that he had been advised that no application lies to the Administrative Tribunal. We are not impressed by this fact. The matter of fact which cannot be ignored is that the applicant did not file any application before this Tribunal within one year of the order removing him from service. The application,

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therefore, is barred by time. Subsequently, if after 5^{1/2} years, he has taken recourse to filing appeals which were barred by limitation will not extend the jurisdiction or permit this Tribunal to interfere.

3. In these circumstances, we find that the application is barred by limitation. It must fail and is dismissed.



(M P Singh)
Member (A)



(V S Aggarwal)
Chairman

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